

(ख) यदि हां, तो इन शिकायतों का व्योरा क्या है और सरकार द्वारा इस मामले में क्या कार्यवाही की जा रही है ;

उद्योग और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री आरिफ मुहम्मद खान) : (क) और (ख) खादी तथा ग्रामोद्योग प्रायोग के वर्तमान अध्यक्ष के विरुद्ध सरकार को कुछ शिकायतें मिली थीं। इन शिकायतों की जांच की गई थी और कोई कार्यवाही करना आवश्यक नहीं समझा गया था। जहां तक खादी तथा ग्रामोद्योग आयोग के वर्तमान उपाध्यक्ष के विरुद्ध शिकायतों का संबंध है, इस मंत्रालय में 7-5-85 को उनके विरुद्ध एक ही शिकायत मिली थी जिसकी जांच की जा रही है।

#### **Consortium of Manufacturers of Industrial plant and machinery**

1243. SHRIMATI KRISHNA KAUL: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a consortium of manufacturers of industrial plants and machinery propose to undertake export of sugar mills, paper mills and cement units;

(b) if so, the details of the proposal; and

(c) whether Government have accorded any clearance to the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) No, Sir.

(b) and (c) Do not arise.

#### **Oil exploration in Orissa**

1244. SHRI SANTOSH KUMAR SAHU: Will the Minister of PETROLEUM be pleased to state:

(a) what are the names of the places where survey for oil exploration has been made during last year;

(b) whether Government have any proposal for oil exploration in Orissa; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) During 1984-85 Surveys have been carried out in the following areas:—

ONLAND	OFFSHORE
Gujarat	Western Coast
Rajasthan	Eastern Coast
Maharashtra	
West Bengal	
Assam	
Nagaland	
Tripura	
Andhra Pradesh J.	
and K. Uttar Pradesh	
Tamil Nadu	
Madhya Pradesh	
Himachal Pradesh	

(b) and (c) Yes, Sir. 3714 line kms. of seismic survey has already been carried out by the Oil India Limited during the Sixth Plan period. The details of further exploration programme during the 7th Five Year Plan would be available after the finalisation of the Plan.

#### **Setting up of a Fertilizer Plant to Marathwada region**

1245 SHRI VITHALRAO MADHAVRAO JADHAV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some tenders were made in the past for setting up fertilizer plant in Marathwada region on the basis of Bombay High gas;

(b) what are the reasons for which industrially and economically back-

ward region in Marathwada could not have a fertilizer plant based on Bombay High gas; and

(c) whether Government propose to consider the aforesaid demand sympathetically?

THE MINISTER OF CHEMICALS AND FERTILIZERS: (SHRI VEERENDRA PATIL): (a) such demands were made from some States including Maharashtra.

(b) and (c) Locations of fertilizer plants are based on techno-economic factors, including, demand of fertilizers availability of raw material, infrastructure facilities and other relevant considerations like impact on environment. Based on these considerations fertilizer plants, using Bombay High gas are located are to be set up at Thai (Maharashtra), Hazira (Gujarat), Guna (M.P.), Anola, Jagdishpur, Babrala and Shahjahanpur (all U.P.) and Sawai Madhopur (Rajasthan). r

#### **Growth in the assets of Industrial .. Houses**

1246. SHRI DHULESHWAR MEENA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) how far the existing legislation seeking to curb the growth of monopoly houses in the country has succeeded in regulating the expansion, growth and concentration of economic power of first 20 Large Industrial Houses in the country; and

(b) how Government propose to check further concentration of their economic power?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) The existing legislation, namely, the M. R. T. P. Act, 1969 does not seek to

curb the growth of the large industrial houses but to regulate their expansion in such a manner that it does not result in the concentration of economic power to the common detriment. The broad criteria for regulating the growth of the large industrial houses in accordance with the national, economic and industrial priorities are laid down in Section 28 of the said Act and these criteria are being applied in regulating their growth and to check concentration of economic power to the common detriment.

#### **On the spot verification of unauthorised plant and machinery of Multinational Drug Companies**

1247. SHRI MIRZA IRSHADBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 266 given in the Rajya Sabha on the 18th March, 1985 and state:

(a) when the Technical Team conducted on-the-spot verification of installation of unauthorised plant and machinery by Glaxo, Hoechst and Bourroughs Wellcome;

(b) whether it is a fact that the findings of the committee were contravened by these companies;

(c) if so, by when Government propose to take action against these companies;

(d) who assessed the technology contexts of each of the drugs for which letters of intent were issued and what are the criteria satisfied by each process;

(e) whether it is a fact that apart from Indian sector units, public sector undertakings are licensed to produce Griseofluvin and Cephalixin and have installed plant and machinery; and